

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:322
ANSWERED ON:21.02.2006
FUNDS FOR INFRASTRUCTURAL FACILITIES
Shivanna Shri M

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government of Kamataka has sent a proposal for sanction and release of funds under Article 275 (1) of the Constitution of India for creation of Infrastructure facilities, Irrigation facilities, Land buildings, Land purchase. Land development and for Educational programmes for the Development of Scheduled Tribes under Central Sector Scheme for 2005-06;
- (b) if so, the details thereof; and
- (c) the time by which the grants are likely to be released?

Answer

MINISTER OF TRIBAL AFFAIRS (P. R. KYNDIAH)

- (a) & (b) The Government of Kamataka has submitted proposals in 2005-06 for sanction and release of funds under Article 275(1) of the Constitution for infrastructure facilities viz. departmental institutions, additional infrastructure for existing Ashram schools, infrastructure facilities in ST habitats, providing drinking water, up-gradation of approach roads, drainage & sanitation, community halls, irrigation facilities, solar fencing to ST lands, solar street lights in ST habitats and for establishment of Eklavya Model Residential Schools for ST students.
- (c) The Ministry has already released an amount of Rs. 1379.22 lakhs to the Government of Kamataka as grant under Article 275 (1) of the Constitution during 2005-06.